- (a) whether more than 52,000 books mussing from the Library of the Delhi University;
- (b) whether Government have received any report in this regard from the University authorities and, if so, the board outlines of the report; and
- (c) whether action has been taken or is being taken against the officers responsible for this loss?

THI DLPUTY MINISTER IN IHE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (PROFIDE PADAVA) (a) The stock verification carried out by the University in July 1971 has revealed a tentative shortage of 30,751 books out of the total of 4,15,145 volumes in the University Library

(d) No, Sir

(c) Action is being taken by the University to process the entire accession numbers with the help of computer to find out the actual number of books not traceable. Actual shortage will be known only after the data has been completely processed. Further action to fix responsibility and recover the loss will be considered by the Leccutive Council of the University.

Compensation for Birla House, New Delhi

'169 SHRI SATYANDRA NARAIN SINHA Will the Minister of WORKS AND HOUSING be pleased to state

- (a) the total compensation paid to the Birlas for acquiring the Birla House in New Delhi,
- (b) the basis on which it was calculated,
- (c) the authorities who calculated, and
- (d) what was the book value of this house?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI 1 K GUJRAL) (a) to (c) The Land Acquisition Collector, Delhi Administration, who is the competent authority to determine the compensation payable for acquiring property under the Land Acquisition Act, 1894, has assessed the total compensation for the Birla House as Rs 55 48,647 37 The compensation has been calculated in accordance with the principles of the land Acquisition Act While tendering payment, a sum of Rs 18,000/- was provisionally with-held in respect of certain electrical fittings, which were not handed over along with the builgaib

(d) As Birla House was not Government property, Government had not maintained any accounts of its book value

Representation from Sugar Factories in Tamil Nadu Seeking Removal of restrictions imposed an sale of Sugar

- * 171 SHRI P A SAMINAIHAN Will the Minister of AGRICULTURE be pleased to state
- (a) whether the sugar factories in Tamil Nadu have represented to the Government seeking removal of the restrictions imposed last month on the sale of sugar by producers to dealers.
- (b) the reasons for imposing such restrictions,
- (c) the nature of the restriction;
- (d) the steps proposed to be taken by the Government for removing the hardships of the producers?
- THI MINISTIR OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGII) (a) A representation to this effect has been received from the South Indian Sugar Mills Association (Tamil Nadu Branch).

- (b) These restrictions were imposed with a view to preventing hoarding by producers and to even out sales and despatches of sugar by them.
- (c) The restrictions imposed are as under.—
 - (1) Producers of sugar were forbidden from refusing to sell sugar to a licensed sugar dealer, if unsold stock against a valid release orders was available with them:
 - (ii) Producers are required to sell in each weekly period of the monthly release order not less than 20 percent of the sugar released to them for sale,
 - (iii) Producers shall not despatch or deliver sugar to individual licensed dealers in excess of 2,200 quintals in each weekly period.
- (d) The restrictions imposed are necessary in the public interest and are reasonable.

Revision of pay scales of teaching and non-teaching staff in West Bengal

- * 172. SHRI GADADHAR SAHA: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:
- (a) whether the Pay-scales and Dearness Allowance and conditions of services of teaching and non-teaching staff of High and Higher Secondary Schools in West Bengal have been revised and improved in the light of the recommendations of Education Commission 1964-66; and
- (b) if so, the revised scales of pay and D.A. of such staff category-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAVA):

(a) The scales of pay recommended by the Fducation Commission were lower than the then existing scales of West Bengal. However the scales have since been revised with effect from 1.4 1970.

(b) a statement is laid on the Table of Sabha.

Statement

Scales of pay of teaching and non-teaching staft in the Sponsored and Aided Educational Institutions have been revised with effect from 1st April '70 after merging D A. A statement showing the revised scales of pay is given below. I imployees of recognied non deficit schools and unaided schools have been allowed to draw Rs. 7,50 p. m. as increased pay with effect from 1st April, 1970.

Name of Posts

Revised scale of pay

(1)
Head Masters/Head Mistresses of Higher Secondary Schools and High Schools, Higher Secondary Madarsahs and High Madarsahs Trained Graduates with Honours degree or with Master's degree who have secured not less than 40 per cent marks at M.A/M.Sc Examination plus five years teaching experience in recognised secondary schools. Graduates with Special Honours shall not be treated as Honours Graduates for this purpose.

450-25-500-30-740-40-900 (Efficiency Bar after 8th stage) with special pay for class XI Schools as follows:—

- (a) with one course Rs. 25:
- (b) with two courses—Rs. 50:
- (c) with more than two courses—Rs 75.